

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 4361/2014

(Arising out of impugned final judgment and order dated 22/10/2013 in CRLA No. 2927/1982 passed by the High Court of Judicature at Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.
(with office report)

Respondent(s)

WITH

SLP(Crl) No. 9851/2014

(With applns. for exemption from filing O.T. and Office Report)

Date : 28/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Mahesh Kumar Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
Dr. Kailash Chand, Adv.

Mr. Yoginder Handoo, Adv.

For Respondent(s) Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, Adv.

Mr. Yoginder Handoo, Adv.
Mr. Govind Goel, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Ms. Nupur Kumar, Adv.
Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No. 3, the matter stands adjourned for two weeks.

(POOJA SEHGAL)
SR. P.A.

(MALA KUMARI SHARMA)
COURT MASTER